THE MINISTER OF EXTERNAL AFFAIRS (SHRI DINESH SINGH): (a) and (b) Shri Harish Chandola was arrested on the 3rd January, 1969 for his entry into Kohima without an Inner Line Permit. He was prosecuted under the Bengal Eastern Frontier Regulation, 1873 and order to leave Kohima. He subsequently filed a writ petition in the High Court of Assam an Nagaland. The matter is sub-judice.

REFERENCE TO CALLING ATTEN-TION NOTICE

श्री बालक्वरूण गुप्त (बिहार) : श्रीमन्, मैने एक काल अटेशन दिया था, लेकिन आपने उसे नामंजूर कर दिया । वह कानपुर और बम्बई सब जगह हुआ है । बजेट का लीकेज हो गया था, इस लिये बहुत जगह चीनी का बहुत बड़ा सट्टा हुआ है...

MR. CHAIRMAN : It is not coming up today. Mr. Pitamber Das.

CALLING ATTENTION TO A MAT-TER OF URGENT PUBLIC IMPORT-ANCE.

REPORTED ATTEMPT BY THE GOVERNMENT OF PAKISTAN TO RAKE UP FRESH CON-TROYERSY WITH INDIA OVER THE IMPLE-MENTATION OF THE KUTCH AWARD

श्री पीताम्बर दास (उत्तर प्रदेश) : श्रीमान् म पाकिस्तान सरकार द्वारा कच्छ पंचाट के कियान्वयन के विषय में भारत के साथ नया विवाद खड़ा किये जाने के कथित प्रयत्न की ओर वैदे-शिक कार्य मंत्री का ध्यान आकर्षित करना चाहता हूं ।

THE MINISTER OF EXTERNAL AFFAIRS (SHRI DINESH SINGH) : Mr. Chairman, the attention of the Government has been drawn to a report appearing in the 'Times of India' dated 5th March, 1969, alleging that difficulties have cropped up in the implementation of the Kutch Award.

The House is aware that a machinery was established by India and Pakistan for the implementation of the Kutch Award. The officials of the two conutries have been meeting from time to time to supervise the ground work in the demarcation of the boundry as fixed by the Award. These meetings are intended to iron out any difference of opinion that may arise between the two sides with regards to the actual delineation of the boundary.

We have received a request from the Govt. of Pakistan to hold another meeting of the representatives to deal with a difference of opinion that has arisen in respect of a feature on which control pillar No. 6 is located. It is our expectation that the two representatives will meet shortly to consider the matter.

SHRI PITAMBER DAS : I would nike to ask a question. J want to know whether the procedure of demarcation had already been laid down in the award that was given by the Tribunal? That is number one. Secondly, we had already had two meetings between the representatives of the two countries. They had also decided on the porcedure of demarcation. Is that a fact? If both these things are correct, then what is the necessity of another meeting?

SHRI DINESH SINGH : I mentioned that the procedure had been evolved. The procedure was that there would be officials, one each from the two countries, who would be responsible for supervising the delineation, which is the actual fixing of the pillar on the principle of demarcation. In any such agreement it is necessary to have people who supervise the actual putting of the pillar, and difference has arisen on the actual placement of a pillar about which I mentioned to you. More than two meetings have taken place.

DR. BHAI MAHAVIR (Delhi) : The hon. Minister has said that some difficulties have cropped up, whereas the report says that Pindi rakes up fresh controversy. I am afraid the whole thing has been put in quite a different perspective. If we read the report, the impression is inescapable that Pakistan for some political reason is trying to delay the whole thing. I would like to know from the hon. Minister, therefore, if what the report says is correct, whether we are very particular that a speedy implementation be made. What is it that makes us so impatient about parting with or gifting some area or land to Pakistan if Pakistan itself is not keen to have it at an early date ? That is number one. Secondly, I would also like to know if the Governmet agrees that the purpose of the Kutch Award